

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 611  
CA (CAA)-16/ND/2024

**IN THE MATTER OF:**

**M/s. Edusoft Technologies Private Limited**

**...APPLICANT**

**Section**

**U/s 230-232**

**Order delivered on 18.04.2024**  
**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant** :Adv. Amit Goel & Adv. Deepali Mittal

**For the RD** :

**For the OL** :

**For the IT Department** :

**ORDER**

This is first motion petition filed under Section 230-232 of the Companies Act, 2013. Ld. Counsel for the Petitioner is present and submitted that in terms of order dated 22.02.2024 they have filed affidavit in respect of Section 230-232 of Companies Act, 2013 which is available on the e-portal. Order in this matter is **reserved**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**